

ITEM NO.7

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

I.A. 7/2014, I.A. No.8/2014 in Petition(s) for Special Leave to
Appeal (C) No(s). 35095/2012

(Arising out of impugned final judgment and order dated 28/09/2010
in WC No. 526/1990 passed by the High Court of Judicature at
Allahabad)

KULRAJI(D) TR.LRS.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(for substitution and c/delay in filing substitution appln.)

Date : 15/01/2015

These applications were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN
[IN CHAMBER]

For Petitioner(s)

Mr. Manu Shanker Mishra, Adv.
Mr. Nishant Kumar, Adv.

For Respondent(s)

Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. Ram Kishor Singh Yadav, Adv.

Mr. Yadav Narender Singh, Adv. (NP)

Mr. Vinay Garg, Adv.

UPON hearing the counsel the Court made the following
O R D E R

For the reasons stated in the I.A. No.8 - delay of 60 days in
filing the application for substitution of legal heirs
is condoned.

I.A. No.7 - Application for substitution of decease
d Respondent No.3 is allowed.
Signature Not Verified

Digitally signed by
Neeta Sapra

Amended memo of parties be filed within four weeks.

Date: 2015.01.21
16:47:40 IST
Reason:

(R.NATARAJAN)
Court Master

(PARDEEP KUMAR)
AR-cum-PS